

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 72/MP/2015

Subject : Petition for assignment of transmission license in favour of Reliance Infrastructure Limited under Section 17 (3) of the Electricity Act, 2003.

Date of hearing : 12.3.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioners : Reliance Infrastructure Limited (Rinfra) and others

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Buddy A. Ranganathan, Rinfra
Shri Hasan Murtaza, Rinfra

Record of Proceedings

Learned counsel for the petitioners submitted that the present petition has been filed seeking assignment of the transmission licences granted to WRTML and WRTGL in favour of Reliance Infrastructure Limited (Rinfra) in terms of the Commission`s order dated 7.1.2015 in Petition No. 54/MP/2014.

2. Learned counsel for the petitioners submitted that Hon`ble High Court of Judicature at Bombay`s order dated 15.7.2014 in Company Scheme Petition Nos. 108 of 2014 and 109 of 2014 had approved the scheme of amalgamation with the condition that in case the lenders do not provide the written consents as required under the Credit Agreement dated 29.6.2011 entered into between the petitioner Company and the ECB lenders, the merger of the petitioner company into Rinfra shall not become effective.

3. The Commission observed that the High Court of Judicature at Bombay in its order dated 15.7.2014 had approved the scheme of amalgamation subject to undertaking given by WRTML and WRTGL in the said order and compliance thereof.

4. Leaned counsel submitted that the lenders have conveyed their no objection for amalgamation of WRTML and WRTGL with Rinfra subject to the petitioner obtaining and submitted the assignment of transmission licence granted to WRTML in favour of Rinfra. Learned counsel submitted no objection letter received from WRTML in the form of draft.

5 After hearing the learned counsel for the petitioner, the Commission directed the petitioners to file the following on affidavit by 24.3.2015:

(a) Amended scheme of amalgamation authenticated by the Company Registrar, High Court (O.S.), Mombay;

(b) Confirmation that all directions of the High Court have been complied with;

(c) Signed copy from the lenders regarding grant of No Objection to the petitioners;

(d) Confirmation that the directions of the Commission in order dated 7.1.2015 in Petition No. 54/MP/2014 have been complied with.

6. The Commission directed the petitioner to serve copy of the petition on the respondents, if already not served. The respondents were directed to file their replies by 20.3.2015 with an advance copy to the petitioners who may file their rejoinders, if any, by 26.3.2015.

7. The Commission directed that due date of filing the information, reply and rejoinder should be strictly complied with. The information, reply and rejoinder filed after due date shall not be considered.

8. The petition shall be listed for hearing on 31.3.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**